

No.L-1 (1)/2009/CERC
CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram

1. **Dr. Pramod Deo, Chairperson,**
2. **Shri S. Jyaraman, Member**
3. **Shri V.S. Verma, Member**
4. **Shri M. Deena Dayalan, Member**

In the mater of

The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010.

The Commission had published draft of the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010 to invite comments/suggestions/objections from the stakeholders through public notice dated 1.4.2010.

2 The views of the stakeholders received in response to the above public notice and during the public hearing on 24.4.2010, have been considered very carefully. We direct that the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010 as per the notification placed below be published in the Official Gazette be applicable for injections and drawals commencing on or after 3.5.2010¹.

3 We shall separately, in due course of time, indicate our reasons for the decisions on the responses received.

Sd/= **(M Deena Dayalan)**
Member

Sd/= **(V.S. Verma)**
Member

Sd/= **(S. Jayaraman)**
Member

Sd/= **(Dr. Pramod Deo)**
Chairperson

New Delhi, dated 26th April 2010

¹ Amended vide order dated 30th April 2010

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1. **Shri. S. Jyaraman, Member**
2. **Shri M. Deena Dayalan, Member**

In the mater of

The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010.

ORDER

The Commission vide its order dated 26.4.2010 had directed the publication of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010 as per the notification placed there under in the Official Gazette. While issuing the above directions, it was inadvertently mentioned that the above said regulations would be applicable for injections and drawals commencing on or after 3.5.2009

2 As the date of applicability of the above stated regulations is 3.5.2010, we clarify that last sentence of para 2 of the Commission's order dated 26.4.2010 be read as under:

“We direct that the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010 as per the notification placed below be published in the Official Gazette to be applicable for injections and drawals commencing on or after 3.5.2010. “

Sd/= **(M Deena Dayalan)**
Member

Sd/= **(S. Jayaraman)**
Member

New Delhi, dated 30th April 2010